## T.B. PATIENTS IN DELHI

254. SHRI ABDUL GHANI: Will the Minister oi HEALTH AND FAMILY PLANNING bo pleased to state the number of patients admitted for treatment of Tuberculosis ia Delhi hospitals in 1948, 1953, 1958, 1963 and 1965 and how many from among them died in each year?

THE MINISTER OF HEALTH AND FAMILY PLANNING (Da. SUSHILA NAYAR): A statement givingjhe required information, to the extent~statistics are available is attached. [See Appendix LV, Annexure No. 30],

#### SHTFTTNO OF INDUSTRIAL UNITS IN DELHI

- 255. SHRI SITARAM JAIPURIA > Will the Minister of Works, Housing and Urban Development be pleased to state;
- (a) whether there is any scheme under consideration of Delhi Administration to shift industrial units from the non-conforming areas to the approved areas in 1966-67;
  - (b) if so, the details thereof;
- (c) how many industrial units are likely to be shifted under the scheme; and
- (d) what facilities would be given to the affected industrialists for purchasing land etc?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) and (b) There is no proposal for compulsory shifting of industrial units 'from non conforming areas of Delhi to the approved industrial areas during 1966-67. However, such industrial units as are willing to shift voluntarily from their existing nonconforming locations are being offered land in the industrial area being developed by the Delhi Development Authority, subject to the condition that the non-conforming use of the existing premises shall be stopped within a period of 2} years.

(c) During 1966-67, nearly 1,000 industrial units are expected to be given land in industrial areas developed by the Delhi Development Authority to enable them to shift from non-conforming areas. A period of 2} years will be given for the shifting. Some of the units are, however,

likely to shift even before the expiry of this period.

urgent public

importance

(d) Industrial units which are required to shift from non-conforming areas in consequence of the Master Plan of Delhi are being allotted land at reserve prices based on the cost of acquisition plus development and overhead charges.

# CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

## DELAY IN THE IMPLEMENTATION OF THE RECOMMENDATIONS OF THE NARMADA WATER RESOURCES DEVELOPMENT COMMITTEE

SHRI DAHYABHAI V. PATEL (Gujarat): Sir, I beg to call the attention of the Minister of Irrigation and Power to the delay in the implementation of the recommendations of the Narmada Water Resources Development Committee.

THE MINISTER OF IRRIGATION AND POWER (SHRI FAKHRUDDIN ALI AHMED): Sir, the House is well aware that in order to develop the potential of Narmada river to drive the maximum benefits, the Government of India has been anxious to get the concurrence of the concerned State Government. After the earlier informal discussions, the Government of India set up a Committee on the 5th September. 1964 under the Chairmanship of Dr. A. N. Khosla to draw up the master plan fop the optimum development of Narmada water Accordingly the Committee resources. submitted its report on the 2nd September 1965. A copy of the summary of recommendations was laid on the Table of Rajva Sabha on the 22nd September, 1965. The Governments of Maharashtra, Madhya Pradesh, Gujarat and Rajasthan were asked to send their comments. Comments from the Governments of Gujarat, Rajasthan and Madhya Pradesh have recently been received, but the comments from the Government of Maharashtra are still awaited. After the comments from the Government Maharashtra are received, further action wiH be taken on the Committee's recommendations. It may be stated that the Government of India have all along been anxious to develop Narmada water resources in the best national interests.

SHRI DAHYABHAI V. PATEL: May I ask. Sir, whether it is not a fact that because of this acute shortage of water in the areas of Gujarat, particularly in the border areas, Gujarat is very anxious to get along with this Narmada scheme, and repeatedly there have been obstructions from certain States? And may l know, Sir, whether it is not a fact that Dr. K. L. Rao last year assured the Members of the Gujarat Legislature and others interested in it that this Narmada Scheme would be taken in hand very soon?

SHRI FAKHRUDDIN ALI AHMED: Sir, I entirely appreciate the desire of the Gujarat Government to have an early decision regarding this matter. But, as I have already pointed out, it will not be desirable for us to take any action unless and until the views of all the State Governments are available. I can personally assure the hon. Member that I shall personally take up this matter biolh indj^ vidually and collectively with the Chief Ministers concerned. I hope if they utilise my services, some sort of a settlement will be available.

SHRI DAHYABHAI V. PATEL: Will the hon'ble Minister enlighten us as to actually how much area is involved in Maharashtra that the Maharashtra Government has raised this difficulty, what is the area that would be submerged from the other areas and what is actually the area«that would be submerged in Maharashtra?

SHRI FAKHRUDDIN ALI AHMED: Sir. at present, I would not like to point out the differences between the State Governments because it may make our task of bringing about a settlement with the States difficult. This matter may be left to us. We have already received the views of the Guiarat Government. We have also received the views of the Madhya Pradesh Government, both of which are divergent. It will be desirable that these matters are settled in consultation with the States concerned.

SHRI DAHYABHAI V. PATEL: From what the hon. Minister just said, do I understand that even the Madhya Pra>-<!esh Government, which had at one time

agreed, is now going back on their agreement

SHRI FAKHRUDDIN ALI AHMED: They have sent their comments which are divergent from the views expressed by other State Governments.

SHRI M. C. SHAH (Gujarat): May I know, Sir, whether it is true that the recommendations of the Khosla Committee were based purely on technical considerations in the interest of the nation'.' Now it appears fbapt political considerations have come into play. May I know, Sir, when these decisions on a political basis are going to be taken

SHRE FAKHRUDDIN ALI AHMED: The recommendations have been made by a Technical Committee. It is desirable that the comments of the State Governments also should be obtained. After their comments are available, it will be my duty to see how a settlement among all the States can be arrived at.

SHRI SURESH J. DESAI (Gujarat): Sir, the Narmada Valley Project is expected to irrigate about 45 lakh acres of Iand in Gujarat. When the Khosla Committee was appointed, it was a sort of an arbitration, accepted by all the Governments concerned for the best' utilisation of the waters of the river Narmada. Now we understand that some of the Governments are backing out of the recommendations. Not only that, the Jalsindhi which was started earlier than the Project Khosla Committee and which had to be stopped as a result of the recommendations of the Khosla Committee, is just being proceeded with without the approval of the Planning Commission, without the approval of the Central Government. The Governments concerned are taking all steps to se» that that project is proceeded with. This is in violation of the repor;s and the recommendations of the Khosla Committee. We understand, Sir, that the Khosla Committee recommendations were accepted by all the Governments concerned. WiH the Government take steps to see the Narmada project comes into operation according to the Khosla Committee commendations; as early as possible because it is the life line of tha people of Gujarat?

1947

SHRI FAKHRUDDIN ALI AHMED: The reply to the first question is that the recommendations of the Khosla Committee are not in the nature of an arbitration. This Committee was set up by the general agreement of all the States concerned in order to give their recommendation for the optimum use of the water available from Narmada. This Technical Committee has submitted its recommendations. All the other points referred to by the hon'ble Member will be kept in mind when the matter is discussed with the Chief Ministers concerned.

SHRI AKBAR ALI KHAN (Andhra Pradesh): May I know, Sir, if it is not imperative that in such matters the report of the Technical Committee should be fully respected?

SHRI FAKHRUDDIN ALI AHMF.D: Sir, I would not like to be so rigid in dealing with this matter.

MR. CHAIRMAN: Yes. Mr. Chordia, if it is something important.

बी बिमल कुमार मन्नालासकी चौरकिया: मध्य प्रदेश वालों का भी रिप्रजैंदेशन हो जाय, गुजरात ही गुजरात का
हुआ है। क्या मंत्री महोदय यह बतायेंगे कि
मध्य प्रदेश का कितना कैचमेंट एरिया है,
कितने गांव डूबने वाले हैं और क्या यह
बात सही है कि सब से अधिक क्षति मध्य
प्रदेश को होने बालो है और इसी लिए
बह अधिक लाभ लेने के लिए मांग कर
रहा है?

श्री फखक्द्दीन नली सहमद : मैंने यह ढिटेल गुजरात को बाबत नहीं बताई । मध्य प्रदेश को बाबत भी नहीं बताऊंगा क्योंकि मैं समझता हूं कि जिस बक्त यह बातचीत होगी चोफ मिनिस्टर्स से, उस बक्त यह उनके सामने रखे जायेंगे।

SHRI BHUPESH GUPTA (West Bengal): May Bengal offer its good offices now? He ha.s been saying that he has asked for the comments of the States\* Chief Ministers. But we thought that after the Khosla Committee's report the Government would take the initiative *in* order to persuade the States to fall in line with the findings of an expert

committee. Now we find that our Chief Ministeis are behaving like warlords and it has become a problem to handle them. I sympathise with them. May I know, Sir, if it is not possible for the Government to make up its mind or hold a conference of the Chief Ministers where Mr. B/ju Patnaik does not attend and then implement those proposals?

on the Table

SHRI FAKHRUDDIN ALI AHMED: I would not like to act as an arbitrator, but my good offices will always be available to the State Governments for bringing about a settlement among them. I hope I shall succeed if I contact them individually and collectively.

## PAPERS LAID ON THE TABLE

## ANNUAL ADMINISTRATION REPORT (1964-65) ON THE ACTIVITIES OF THE DELHI DEVELOPMENT AUTHORITY

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. BHAGAVATI): On behalf of Shri Mehr Chand Khanna, Sir, I beg to lay on the Table, under section 26 of the Delhi Development Act, 1957, a copy of the Annual Administration Report on the activities of the Delhi Development Authority for the year 1964-65 [Placed in Library, See No. LT-5562/66.]

## ANNUAL REPORT (1964-65) OF THE UNION PUBLIC SERVICE COMMISSION AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY or FINANCE (SHRI L. N. MISRK): Sir, on behalf of Shri Jaisukhlal Hathi I beg to lay on the Table, under clause (1) of article 323 of the Constitution, a copy each of the following papers:—

- Fifteenth Annual Report of the Union Public Service Commission for the period 1st April, 1964 to 31st March, 1965.
- (ii) Government Memorandum on the Report explaining the reasons for nonacceptance of the Commission's advice in a case referred to in paragraph 33 of the Report.

[Placed in Library. See No. LT.5641/66 for (il and fiii.l